

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 108

CP (IB) No. 134/Chd/Pb/2024

IN THE MATTER OF:

Bank of Maharashtra

...

Petitioner

Versus

Makhan Lal Bansal

...

Respondent

Under Section: 95, IBC 2016

Order delivered on 04.07.2024

CORAM:

**SHRI. UMESH KUMAR SHUKLA,
HON'BLE MEMBER (T)**

**SHRI. HARNAM SINGH THAKUR,
HON'BLE MEMBER (J)**

PRESENT:

For the Creditor : Mr. Parunjeet Singh, Advocate

ORDER

The affidavit of service has been filed vide diary No.01255/1 dated 02.07.2024. The same is taken on record. The petitioner has proposed name of Mr. Ankur Bansal as RP. Credentials of Mr. Ankur Bansal, IP have been checked and verified by the Registry. As per the said report, no adverse remarks have been found against the said Insolvency Professional in the website of ibbi.gov.in. Thus, Mr. Ankur Bansal, is appointed as Resolution Professional under Section 97 of the I&B Code, 2016 and is directed to comply with the provisions of Section 99 of the I&B Code, 2016. The RP is also directed to file report within ten days and supply copy of the report to the personal guarantor/respondent.

Objections to the report be filed within two weeks after receiving the copy of the report with a copy in advance to the counsel opposite. Response

July 04, 2024
PRF

thereto, if any be filed within one week thereafter with a copy in advance to the counsel opposite.

Learned counsel for the petitioner is directed to communicate the RP regarding his appointment during the course of the day and the Registry is also directed to send an e-mail to said RP regarding his appointment.

Let the matter be listed on 21.08.2024.

Sd/-

(UMESH KUMAR SHUKLA)
HON'BLE MEMBER (T)

Sd/-

(HARNAM SINGH THAKUR)
HON'BLE MEMBER (J)